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SLP(C)No. 11746 OF 2000

ITEM No.1A

(For judgment)

Court No.8

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.11746/2000

(From the judgement and order dated 02/06/2000 in WA 177/96
of The HIGH COURT OF GAUHATI)

GAUHATI HIGH COURT & ANR.

Petitioner (s)

VERSUS

KULADHAR PHUKAN & ANR.

Respondent (s)

(HEARD BY HON'BLE R.C. LAHOTI AND K.G. BALAKRISHNAN, JJ.)

Date : 22/03/2002 This Petition was called on for judgment today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI

HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) Mr. Vijay Hansaria,Adv.
for M/s. Jain Hansaria & Co.

For Respondent (s) Mr. Rajiv Mehta,Adv.
No.2 Mr. R. Rahim,Adv.

State of Assam Ms. Asha G. Nair,Adv.
for M/s. Corporate Law Group

The Court made the following
J U D G M E N T

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Hon'ble Mr. Justice R.C. Lahoti pronounced the
judgment of the Court.
Leave granted.

The appeal is disposed of in terms of the signed
judgment without any order as to the costs. REPORTABLE.@@
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(Neena Verma)
Court Master

(Radha Rani Bhatia)
Court Master

Signed Reportable judgment is placed on the file.